

निवारण) (उपान्तर सहित पुनः अधिनियमन) अधिनियम, 1976	
--	--

### उद्देश्य और कारण

उत्तर प्रदेश राज्य की विधिक प्रणाली को सामान्य व्यक्ति के लिए अपेक्षाकृत अधिक सुगम बनाने और विधि सम्मत शासन के सिद्धान्तों को ग्रहण करने के लिए उस प्रणाली में सुधार लाने का राज्य सरकार का संकल्प, अन्य बातों के साथ-साथ उन अधिनियमितियों के पुनर्विलोकन से प्रारम्भ हुआ है जो अप्रचलित, व्यर्थ और अनावश्यक हैं। इस उद्देश्य को पूरा करने में राज्य सरकार ने असंगत एवं व्यर्थ विधियों को हटाने के उद्देश्य से विधियों तथा विधिक प्रणाली का व्यापक पुनर्विलोकन करने का दायित्व ग्रहण किया है।

राज्य विधि आयोग की सिफारिश पर उत्तर प्रदेश संहिता में संहिताकृत वर्ष 1976 तक अधिनियमित किये गये अप्रचलित, व्यर्थ तथा अनावश्यक हो चुके 95 अधिनियमों का, प्रशासकीय विभागों से तत्सम्बन्ध में सहमति प्राप्त करने के पश्चात राज्य विधान मण्डल के चालू सत्र में विधेयक पुरःस्थापित करके, निरसन करने का विनिश्चय किया गया है।

तदनुसार उत्तर प्रदेश निरसन विधेयक, 2018 पुरःस्थापित किया जाता है।

आज्ञा से,

वीरेन्द्र कुमार श्रीवास्तव,

प्रमुख सचिव।

-----  
No. 1924 (2)/LXXIX-V-1-18-1(ka)-16-18

*Dated Lucknow, September 10, 2018*

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Nirsan Adhiniyam, 2018 (Uttar Pradesh Adhiniyam Sankhya 39 of 2018) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 7, 2018.

### THE UTTAR PRADESH REPEALING ACT, 2018

(U.P. ACT no. 39 OF 2018)

*[As Passed by the Uttar Pradesh Legislature]*

AN

ACT

*to repeal certain enactments.*

IT IS HEREBY enacted in the Sixty-ninth Year of the Republic of India as follows:-

Short title  
Repeal of certain enactments  
Savings

1. This Act may be called the Uttar Pradesh Repealing Act, 2018.
2. The enactments specified in the Schedule below are hereby repealed.
3. The repeal by this Act of any enactment shall not,-
  - (a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;
  - (b) affect the validity, invalidity, effect or consequences of anything already done or suffered or any right, title obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;
  - (c) affect any principle or rule of law, or established jurisdiction, form or

course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

- (d) revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.
- (e) affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

SCHEDULE

(See section 2)

ACTS BEING REPEALED

1	The Uttar Pradesh Primary Education Act, 1919 (U.P. Act no. 7 of 1919)
2	The Uttar Pradesh District Board Primary Education Act, 1926 (U.P. Act no. 1 of 1926)
3	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1947 (U.P. Act no. 11 of 1948)
4	The United Provinces Town Areas (Amendment) Act, 1948 (U.P. Act no. 6 of 1948)
5	The United Provinces Sugar Factories Control (Amendment) Act, 1948 (U.P. Act no. 20 of 1948)
6	The United Provinces Sales Tax (Amendment) Act, 1948 (U.P. Act no. 25 of 1948)
7	The Uttar Pradesh Panchayat Raj (Amendment) Act, 1950 (U.P. Act no. 10 of 1950)
8	The Uttar Pradesh (Temporary) Accommodation Requisition (Amendment) Act, 1950 (U.P. Act no. 13 of 1950)
9	The Uttar Pradesh Sugar Factories Control (Amendment) Act, 1950 (U.P. Act no. 21 of 1950)
10	The Uttar Pradesh Town Areas (Validation and Amendment) Act, 1950 (U.P. Act no. 23 of 1950)
11	The Uttar Pradesh Sales Tax (Amendment) Act, 1950 (U.P. Act no. 26 of 1950)
12	The Uttar Pradesh Electricity (Temporary Powers of Control) (Amendment) Act, 1950 (U.P. Act no. 29 of 1950)
13	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1950 (U.P. Act no. 10 of 1951)
14	The Uttar Pradesh Sugar and Power Alcohol Industries Labour Welfare and Development Fund (Supplementary) Act, 1953 (U.P. Act no. 27 of 1953)
15	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1953 (U.P. Act no. 28 of 1953)
16	The Uttar Pradesh Panchayat Raj (Terms of Office) (Supplementary) Act, 1954 (U.P. Act no. 6 of 1954)
17	The Uttar Pradesh Electricity (Temporary) (Powers of Control) (Amendment) Act, 1954 (U.P. Act no. 16 of 1954)
18	The Uttar Pradesh Panchayat Raj (Amendment) Act, 1954 (U.P. Act no. 2 of 1955)
19	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1954 (U.P. Act no. 3 of 1955)
20	The Uttar Pradesh Panchayat Raj (Amendment) Act, 1957 (U.P. Act no. 19 of 1957)
21	The Uttar Pradesh Sales Tax (Amendment) Act, 1957 (U.P. Act no. 24 of 1957)
22	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1957 (U.P. Act no. 27 of 1957)
23	The Uttar Pradesh Sales Tax (Second Amendment) Act, 1957 (U.P. Act no. 32 of 1957)
24	The Uttar Pradesh Sales Tax (Third Amendment) Act, 1957 (U.P. Act no. 7 of 1958)
25	The Uttar Pradesh District Boards (Amendment) Act, 1958 (U.P. Act no. 12 of 1958)

26	The Uttar Pradesh Sales Tax (Amendment) Act, 1958 (U.P. Act no. 19 of 1958)
27	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1958 (U.P. Act no. 40 of 1958)
28	The Uttar Pradesh Sales Tax (Amendment) Act, 1959 (U.P. Act no. 7 of 1959)
29	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1959 (U.P. Act no. 12 of 1959)
30	The Uttar Pradesh Antarim Zila Parishad (Amendment) Act, 1959 (U.P. Act no. 1 of 1960)
31	The Uttar Pradesh Sugarcane Cess (Amendment) Act, 1960 (U.P. Act no. 2 of 1960)
32	The Uttar Pradesh (Regulation of Building Operations) (Amendment) Act, 1960 (U.P. Act no. 11 of 1960)
33	The Uttar Pradesh Panchayat Raj (Amendment) Act, 1960 (U.P. Act no. 15 of 1960)
34	The Uttar Pradesh Panchayat Raj (Sanshodhan) Adhiniyam, 1961 (U.P. Act no. 3 of 1961)
35	The Uttar Pradesh Antarim Zila Parishad (Sanshodhan) Adhiniyam, 1961 (U.P. Act no. 6 of 1961)
36	The Uttar Pradesh Sales Tax (Amendment) Act, 1961 (U.P. Act no. 15 of 1961)
37	The Uttar Pradesh (Regulation of Building Operations) (Second Amendment) Act, 1961 (U.P. Act no. 26 of 1961)
38	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1961 (U.P. Act no. 27 of 1961)
39	The Uttar Pradesh Sales Tax (Second Amendment) Act, 1961 (U.P. Act no. 29 of 1961)
40	The Uttar Pradesh Ganna (Poorti Tatha Kharid Viniyaman) (Sanshodhan) Adhiniyam, 1962 (U.P. Act no. 6 of 1962)
41	The Uttar Pradesh Ganna (Kray-Kar) (Sanshodhan) Adhiniyam, 1962 (U.P. Act no. 7 of 1962)
42	The Uttar Pradesh Panchayat Raj (Amendment) Act, 1962 (U.P. Act no. 9 of 1962)
43	The Uttar Pradesh Bikri Kar (Sanshodhan) Adhiniyam, 1962 (U.P. Act no. 3 of 1963)
44	The Uttar Pradesh Antarim Zila Parishad (Sanshodhan) Adhiniyam, 1963 (U.P. Act no. 6 of 1963)
45	The Uttar Pradesh Antarim Zila Parishad (Dwitiya Sanshodhan) Adhiniyam, 1963 (U.P. Act no. 23 of 1963)
46	The Uttar Pradesh Electricity (Temporary Powers of Control) (Amendment) Act, 1963 (U.P. Act no. 26 of 1963)
47	The Uttar Pradesh Government Electrical Undertakings (Dues Recovery) (Amendment) Act, 1963 (U.P. Act no. 27 of 1963)
48	The Uttar Pradesh Bikri Kar (Dwitiya Sanshodhan) Adhiniyam, 1963 (U.P. Act no. 3 of 1964)
49	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1964 (U.P. Act no. 5 of 1964)
50	The Uttar Pradesh Bikri Kar (Sanshodhan) Adhiniyam, 1964 (U.P. Act no. 14 of 1964)
51	The Uttar Pradesh Sthaniya Nikay (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1964 (U.P. Act no. 17 of 1964)
52	The Uttar Pradesh Sales Tax (Second Amendment) Act, 1964 (U.P. Act no. 22 of 1964)
53	The Uttar Pradesh Sthaniya Nikay (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1965 (U.P. Act no. 2 of 1965)
54	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1965 (U.P. Act no. 3 of 1965)
55	The Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Temporary Powers) (Amendment) Adhiniyam, 1965 (U.P. Act no. 8 of 1965)
56	The Uttar Pradesh Sthaniya Nikaya (Alpakalik Vyavastha) (Dwitiya Sanshodhan) Adhiniyam, 1965 (U.P. Act no. 15 of 1965)
57	The Uttar Pradesh Sthaniya Nikaya (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1966 (U.P. Act no. 5 of 1966)

58	The Uttar Pradesh Bikri Kar (Sanshodhan) Adhiniyam, 1966 (U.P. Act no. 18 of 1966)
59	The Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Temporary Powers) (Continuance) Act, 1966 (U.P. Act no. 28 of 1966)
60	The Uttar Pradesh Sthaniya Nikaya (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1967 (U.P. Act no. 3 of 1967)
61	The Uttar Pradesh Nagar Mahapalika (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1969 (U.P. Act no. 5 of 1969)
62	The Uttar Pradesh Sales Tax (Amendment and Validation) Act, 1970 (U.P. Act no. 2 of 1970)
63	The Uttar Pradesh Antarim Zila Parishad (Re-enactment and Continuance) Act, 1970 (U.P. Act no. 6 of 1970)
64	The Uttar Pradesh Electricity (Temporary Powers of Control) (Continuance) Act, 1970 (U.P. Act no. 12 of 1970)
65	The Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Temporary Powers) (Continuance) Act, 1970 (U.P. Act no. 13 of 1970)
66	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1970 (U.P. Act no. 1 of 1971)
67	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1970 (U.P. Act no. 2 of 1971)
68	The Uttar Pradesh Sales Tax (Amendment) Act, 1970 (U.P. Act no. 3 of 1971)
69	The Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Temporary Powers) (Continuance) Act, 1970 (U.P. Act no. 11 of 1971)
70	The Uttar Pradesh Sales Tax (Amendment and Validation) Act, 1971 (U.P. Act no. 20 of 1971)
71	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1972 (U.P. Act no. 1 of 1972)
72	The Uttar Pradesh Home Guards (Sanshodhan) Adhiniyam, 1972 (U.P. Act no. 4 of 1972)
73	The Uttar Pradesh Antarim Zila Parishads (Sanshodhan) Adhiniyam, 1972 (U.P. Act no. 9 of 1972)
74	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1972 (U.P. Act no. 10 of 1972)
75	The Uttar Pradesh Kshetra Samitis and Zila Parishads (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1972 (U.P. Act no. 16 of 1972)
76	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1972 (U.P. Act no. 25 of 1972)
77	The Uttar Pradesh Sales Tax (Amendment) Act, 1973 (U.P. Act no. 1 of 1973)
78	The Uttar Pradesh Kshetra Samitis and Zila Parishads (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1973 (U.P. Act no. 10 of 1973)
79	The Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Temporary Powers) (Continuance) Act, 1973 (U.P. Act no. 17 of 1973)
80	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1974 (U.P. Act no. 14 of 1974)
81	The Uttar Pradesh Sales Tax (Amendment) Act, 1974 (U.P. Act no. 17 of 1974)
82	The Uttar Pradesh Urban Buildings (Regulation of Letting, Rent and Eviction) (Amendment) Act, 1974 (U.P. Act no. 19 of 1974)
83	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1974 (U.P. Act no. 24 of 1974)
84	The Uttar Pradesh Hindu Public Religious Institutions (Dissipation of Properties) (Temporary Powers) (Continuance) Act, 1975 (U.P. Act no. 11 of 1975)
85	The Uttar Pradesh Krishi Utapadan Mandi Samitis (Alpakalik Vyavastha) (Amendment) Act, 1975 (U.P. Act no. 28 of 1975)
86	The Uttar Pradesh Sales Tax (Amendment and Validation) Act, 1975 (U.P. Act no. 38 of 1975)
87	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1975 (U.P. Act no. 40 of 1975)

88	The Uttar Pradesh General Clauses (Amendment) Act, 1975 (U.P. Act no. 54 of 1975)
89	The Uttar Pradesh Co-operative Laws (Amendment and Miscellaneous Provisions) Act, 1976 (U.P. Act no. 12 of 1976)
90	The Uttar Pradesh Motor Vehicles Taxation and Other Laws (Amendment) Act, 1976 (U.P. Act no. 15 of 1976)
91	The Uttar Pradesh Sales Tax (Amendment and Validation) Act, 1976 (U.P. Act no. 23 of 1976)
92	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1976 (U.P. Act no. 44 of 1976)
93	The Uttar Pradesh Motor Gadi (Yatri-Kar) (Amendment) Act, 1976 (U.P. Act no. 50 of 1976)
94	The Uttar Pradesh Dookan Aur Vanijya Adhasthan (Sanshodhan) Adhiniyam, 1976 (U.P. Act no. 54 of 1976)
95	The Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Re-enactment with Modifications) Act, 1976 (U.P. Act no. 55 of 1976)

#### STATEMENT OF OBJECTS AND REASONS

The State Government's resolve to bring reform in the legal system of the State of Uttar Pradesh, to make it more accessible to the common man and to imbibe the principles of rule of law, has, *inter alia*, began with the review of enactments which are obsolete, redundant and unnecessary. In fulfilment of this objective, the State Government has undertaken a comprehensive review of laws and legal system with a view to remove incoherent and redundant laws.

On the recommendation of the State Law Commission it has been decided to repeal 95 Acts enacted up to the year 1976 which have been codified in the Uttar Pradesh Code, and which have become obsolete, redundant and unnecessary, by introducing a Bill in the current session of the State Legislature after obtaining the consent of the Administrative Departments related therewith.

The Uttar Pradesh Repealing Bill, 2018 is introduced accordingly.

By order,  
VIRENDRA KUMAR SRIVASTAVA,  
*Pramukh Sachiv.*